

[Shri N. K. Sanghi]

in Anjar in 1956 and in Koyna in 1967. We have seen that the phenomenon of these earthquake tremors are now accounting to this country with a shorter span, greater intensity and much earlier. Will they collect statistical data and examine all the facts to find out whether our country has become more liable to earthquake tremors? Can any scientific study be made in this matter so as to prevent this physical phenomenon and alleviate the sufferings of the people?

SHRI D.R. CHAVAN : As regards the second part of the question, as I said, we will have to await the report of the officers of the Geological Survey of India. Then, as to whether any assistance will be given, I would request the hon. Member to wait till the Prime Minister makes the statement in the afternoon today.

12.46 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER CUSTOMS ACT, 1962, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P.C. SETHI) : I beg to lay on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 413 published in Gazette of India dated the 7th March, 1970 together with an explanatory memorandum.
 - (ii) G.S.R. 414 published in Gazette of India dated the 7th March, 1970 together with an explanatory memorandum. [*Placed in Library. See No. LT-2975/70*]
- (2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt

Act, 1944:—

- (i) The Customs and Central Excise Duties Export Draw back (General) Ninth Amendment Rules, 1970, published in Notification No. G.S.R. 416 in Gazette of India dated the 7th March, 1970.
- (ii) The Customs and Central Excise Duties Export Draw-back (General) Eleventh Amendment Rules, 1970, published in Notification No. G.S.R. 417 in Gazette of India dated the 7th March, 1970.
- (iii) The Customs and Central Excise Duties Export Draw-back (General) Tenth Amendment Rules, 1970, published in Notification No. G.S.R. 418 in Gazette of India dated the 7th March, 1970.
- (iv) The Customs and Central Excise Duties Export Draw-back (General) Eighth Amendment Rules, 1970, published in Notification No. G.S.R. 419 in Gazette of India dated the 7th March, 1970. [*Placed in Library. See No. LT-2976-70*]
- (3) A copy each of Notification Nos. G.S.R. 337 to 387 (Hindi and English versions) published in Gazette of India dated the 1st March, 1970 issued under the Central Excise Rules 1944 together with an explanatory memorandum. [*Placed in Library. see No. LT 2977-70*].

12.47 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"I am directed to inform the Lok Sabha that the Supreme Court (Enlargement of Criminal Appellate Jurisdiction), Bill 1969, which was